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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2114/98
MA-1391/99
MA-1183/99

New Delhi this the 24th day of January, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Mrs. Madhu Sharma,
W/o Sh. Rakesh Sharma,
EA-110, Inder Puri,
New Delhi-110 012.
2. Mrs. Devi Sambyal,
W/o Sh. Naresh Kumar,
Sector-I, R.K. Puram,
New Delhi-110022.
3. Mrs. Tripta Gupta,
W/o Sh. G.D. Gupta,
WZ-235, Hastsal Road,
Uttam Nagar,
New Delhi-59.
4. Mrs. Paramjeet Juneja,
W/o Sh. Chaman Juneja,
C-592, Ganesh Nagar-II,
Street No.3, Shakarpur,
New Delhi-92.
5. Mrs. Sunita Sharma,
W/o Sh. R.M. Sharma,
E-4, Mansarovar Garden,
New Delhi-15. Applicants

(Present : None even on second call)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
C-II Hutmants,
New Delhi.
2. Secretary,
Dept. of Personnel & Training,
New Delhi. Respondents

(through Mrs. P.K. Gupta, Advocate)

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants seek a direction to respondents not
to revert them from the post of Stenographer Grade-C to

which they have been promoted on ad hoc basis till they are regularised, and further seek a direction to respondents to take immediate steps to regularise their services against available vacancies of Stenographer Grade-C, and continue them as such till their formal regularisation.

2. None appeared for applicants even on second call. Mrs. P.K. Gupta, appeared on behalf of respondents and has been heard.

3. Applicants' counsel informs us that two of the applicants, namely, Mrs. Paramjeet Juneja (Applicant No.4) and Mrs. Sunita Sharma (Applicant No.5) have already been regularised as Stenographer Grade-C and the other three applicants are continuing in Stenographer Grade-C on ad hoc basis, and in any case have been extended the benefits of the ACP Scheme, by which they have been granted the scale of Stenographer Grade-C. Mrs. Gupta informs us that the question of regularisation of the remaining three applicants ~~as~~ Stenographer Grade-C, in accordance with their seniority, and in the background of the relevant rules and instructions on the subject is well in hand.

4. The O.A. stands disposed of in terms of the submissions made above by respondents' counsel. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Vice-Chairman(A)